Supplementary Cause List-1 Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

EMG-WP(C) No. 20/2020, EMG-CM No. 38/2020 & EMG-CM No. 39/2020.

M/s Shivam Build Con Associates

.....Petitioner (s)

Through: - Mr. M. K. Bhardwaj, Sr. Advocate with Mr. Gagan Kohli, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

others

Through:- Mr. Amit Gupta, AAG

GH COUS.

(on Video Call from residence in Jammu)

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE Coram:

19.05.2020

Mr. Amit Gupta, learned AAG has filed the objections, in which he has stated that after the bid of the petitioner was accepted, subsequently, it has been rejected on the ground that he was not eligible to execute the work, as he did not have requisite experience of execution of similar works, as per the bidding document and also the respondents have re-tendered the E-NITs.

Mr. Bhardwaj, learned senior counsel appearing on behalf of the petitioner stated that the petitioner has filed another writ petition bearing EMG-WP(C) No. 26/2020, whereby the petitioner has questioned the retendering of the two E-NITs i.e., E-NIT No. 03 of 05/2020 under Endorsement No.

PHEDA/-329-56 dated 05.05.2020 & E-NIT No. 04 of 05/2020 under Endorsement No. PHEDA/-357-84 dated 05.05.2020.

List the instant writ petition along with EMG-WP(C) No. 26/2020 and put up on 26.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 19.05.2020 (Muneesh)

